CENTRAL ADMINISTRATIVE TRIBUNAL IN THE (FUHA NO. 4) CUWAHATI BENCH: CUWAHATI, 5 (See Kule-42) OHUER SHEET. Contorport ARPLICATION NO. 34/2000 (0A.126/2000)
Applicant(s) See girish Kalita. Respondents(S) Siek Nikangan Den radanethere 'Advocate for Applicant(S) Mr. M. Charada. Mrs. N.D. Goowami. Advocate for Respondent (S). Mr. B.C. Pathak ADD, CS.SC. Notes of the Registry DATE 20.9.81 Heard Mr.M.Chande, learned counsel for the The Rearner applicant and also Mr.B.C.Pathak, learned Addl.C.G.S. applient Advocale C. for the respondents. The main case since disposed, this application has on filed thes automatically stands disposed. Conkrept against The Nous of the Frigues del 10.7. 2000 Passes by the Horse Tibunal. Loid before. Hoofble count for fusithere orders. ipril up to-lay ie 10/9/2001 br sign. Section officer.

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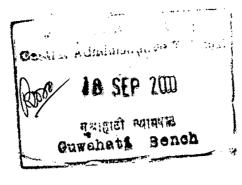
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In the Central Administrative Tribunal Guwahati Bench at Guwahati.

Contempt Petition No. 34 /20
In Misc. Petition No. 192/2000
In
O.A. No. 126/2000.

In the matter of :
Shri Girish Katkx Kalita

-Versus-

Union of India and others.

- And-

## In the matter of :

An application under Section 17 of the Administrative Tribunal Act, 1985 praying for initiation of a contempt proceeding against the contemmer for non-compliance of the order dated 10-7.2000 in Misc. Petition No.192/2000 in 0.A. No. 126/2000.

-And-

In the matter of:

Shri Girish Kalita

Son of Shri Krishna Kanta Kalita

Resident of Village Iaw Para

P.O. Lawpara, Dist. Nalbari,

Assam.

- Shri Niranjan Das
   Superintendent of Post Offices
   Nalbari, Assam.
- 2. Shri Prem Nath Gayari
  Sub-Divisional Inspector
  of Post Office, West Division,
  Nalbari.

Contençanis

The humble petition of the abovenamed petitioner most respectfully submits as follows:

- That your petitioner was initially appointed as extra-departmental Delivery Agent under the Sub-Divisional Inspector of Post Offices West Bivision, Lawpara Dist. Nalbari. His services was terminated vide Memo No. Al/Lawpara/2000 dated 1.4.2000.
- 2. That your petitioner being highly aggrieved with the order of termination dated 1.4.2000, approached the Hon'ble Tribunal through 0.A. No. 126/2000 praying interalia for setting aside the order of termination. The matter came up for admission on 10.4.2000 before the Hon'ble Tribunal and the Hon'ble Tribunal was pleased to admit the said original application and also was pleased to kept in abeyance in operation of the impugned order of termination dated 1.4.2000.
- 3. That your petitioner beg to state that although he had served during the month of April 2000 and May 2000 his pay and allowances had not been released by the authorith.

The petitioner being highly aggrieved for non-releasing his salary again approached before the Hon'ble Tribunal through Misc. petition No. 192/2000 for making payment of salary for the month of April 2000 and May 2000. The Hon'ble Tribunal was pleased to admit this misc. petition on 10.7.2000 and was pleased to release the salary/wage of the petitioner as he has been permitted to join as per the order of this Tribunal till the vacation of the interim order is considered and allowed.

A copy of the order dated 10.7.2000 is enclosed as Annexure -1.

4. That your appreciationer, immediately after receipt of the order dated 10.7.2000, submitted the same on 13.7.2000 before the contempner No. 2 with a representation. But the contempner did not take any action against the petitioner for release of payment of salary for the month of April 2000 and May 2000.

A copy of the representation is enclosed as Annexure -2.

That non-payment of salary to a Government employee who has approached this Hon'ble Tribunal for redressed of his grivances is highly arbitrary and unfair. It is a wilful violation of the Hon'ble Tribunal order's dated 10.7.2000 by the alleged contempner, therefore the action of the contempner is amount to contempt of the Hon'ble Tribunal. Therefore the Hon'ble Tribunal be pleased to initiate contempt proceeding against the contempner for non-compliance of the

Hon ble Tribunal order dated 10.7.2000 in misc. case
No. 192/2000 in O.A. No. 126/2000.

6. That this petition is made bonafide and for the ends of justice.

It is therefore prayed that the Hon'ble Tribunal be pleased to initiate contempt proceeding against the contempners for non-compliance of the order dated 10.7.2000 in misc. petition No. 192/2000 in 0.A.

No. 126/2000 and further be pleased to impose punishment in accordance with law.

And for this act of kindness Your petitioner as in duty bound shall ever pray.

affidavit.....

## AFFIDAVII

I, Shri Girish Kalita sen ef Shri Krishna Kalita resident of Village Law Para P.O. Lawpara in the District of Nahbari. Assam de hereby selemnly affirm and declare as follows :-

- That I am the petitioner in the above contempt petition 1. and as such I am well acquainted with the facgs and circumstances of the case and also competent to sign this affidavit.
- That the statement made in para 1-6 are true to my 2. knowledge and belief and I have not suppressed any material facts.
- That this affidavit is made for the purpose of filing contempt petition before the Hon'ble Central Administrative Tribunal, Guwahati Bench for non-compliance of the order dated 10.7.2000 in Misc. Petition No. 192/2000 in O.A. No. 126/2000.

And I sign this affidavit en this & th day ef August, 2000 at Guwahati.

Identified by me.

·~AA

Advecate.

Sri Sirish Kalita
Depenent.

Selemnly affirmed and declare before me by the deponent who is identified by Mrs. N.D. Gowwami, Advocate, on this & th day of August, 2000.

Central Administrative Tribunal Guwahati Bench.

luchalcraray

## DRAFT CHARGE

Laid down before the Hon ble Central Administrative Tribunal Guwahati Bench, Guwahati
to initiate contempt proceeding against the alleged
Contemners/Respondents for wilful and deliberate
non-compliance of judgement and order dated 10.7.2000
passed in Ø M.P. No. 192/2000 in O.A. No. 126/2000
and further be pleased to impose punishment upon
the Contemners/Respondents for wilful and deliberate
non-compliance of judgement and order dated 10.7.2000
passed in M.P. No. 192/2000 in O.A. No. 126/2000.

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

VIOLAPPLICATION NO. 190/2000 OF 199

Applicant(s) Ski Gikish Kolista.

Respondent(s) his a f Isa and ones.

Advocate for Applicant(s) Mr. M. Charda Mr. N.D. Goowami.

Advocate for Respondent(s)

C.G. S.C.

M.P.No.192/2000 Date Order of the Tribunal 10./.00 Present: Hon'ble Mr S. Biswas, Administrative Member Learned counsel Mr M. Chanda for the peititoner/applicant and Mr A. Deb learned Sr. C.G.S.C. opposite party/respondents. Heard the learned counsel for the This Misc. parties. Petition is prayer for payment of salary for thè months of April and May 2000. It is mentioned that even beyond that date the salary/wage was not paid. to the applicat

Pending a decision/disposal of O.A.No.126/2000 the respondent No.4 shall release the salary/wage of the petitioner/applicant, as he has been permitted to join as per the order of this Tribunal, till the vacation of the interim order is considered and allowed. Post on 31.7.00 for orders.

TRUE COMPANION

Angen - 2

To
The Sub-Divisional Inspector
of Post Office,
West Division
Nalbari.

\_ & -

Sub: Prayer for payment of salary for the month of April/May 2000 and onwards interms of Hon'ble Tribunal, Guwahati Bench, Guwahati interim order dated 10.7.2000 passed in M.A. No.192/2000 in O.A. No. 126/2000.

Sir.

With due respect I beg to request your honour to be kind enough to release my salary for the month of April/May'2000 and onwards interms of the Hon'ble Tribunal's order dated 10.7.2000. It is relevant to mention here that there is a specific direction by the Hon'ble Tribunal to release the salary for the month of April/May'2000 and onwards by the Sub-Divisional Inspector of Post Offices West Division, Nalbari, i.e. R-4. You are requested to comply the order dated 10.7.2000 at your earliest and for which I shall be be grateful to you.

Yours faithfully,

Enclosure :

(GIRISH KABITA)

EDDA, Laopara

P.O. Laopara

Copy of order dated 10.7.2000.